

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/446(KB)2017  
IA(I.B.C)/238(KB)2024, IA(I.B.C)/418(KB)2022,  
IA(I.B.C)/414(KB)2022, IA(I.B.C)/58(KB)2024,  
IA(I.B.C)/1681(KB)2023, IA(I.B.C)/1138(KB)2023,  
IA(I.B.C)/1542(KB)2023, IA(I.B.C)/1448(KB)2023,  
IA(I.B.C)/560(KB)2023, IA(I.B.C)/1763(KB)2019,  
IA(I.B.C)/864(KB)2022, IA(I.B.C)/924(KB)2022,  
IA(I.B.C)/180(KB)2022, IA(I.B.C)/866(KB)2022,  
IA(I.B.C)/154(KB)2022, IA(I.B.C)/909(KB)2020,  
IA(I.B.C)/1355(KB)2019

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>SHREESHYAM METALIKS PRIVATE LIMITED VS CONCAST STEEL &amp; POWER LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 9</b>

**Appearance (via video conferencing/physically)**

Mr. Swatarup Banerji, Sr. Adv. ] For MSTC in IA(I.B.C)/1681(KB)2023  
Mr. Rahul Auddy, Adv. ]  
Mr. Aditya Gooptu, Adv. ]

Mr. Shaunak Mitra, Adv. ] For Alaknanda Balmukund Ispat Limited in  
Mr. Prithwish Roy Chowdhury, Adv.] IA(I.B.C)/1448(KB)2023 & IA(I.B.C)/1681(KB)2023

Ms. Kiran Sharma, Adv. ] For the Liquidator

**ORDER**

1. Ld. Counsel for the parties present.

**2. IA(I.B.C)/1448(KB)2023:**

- Ld. Counsel Mr. Swatarup Banerjee brings to our notice that an order passed by the Hon'ble Apex Court, copy of the SLP.
- Liquidator filed an SLP where the goods lying in Bankura unit which is the subject matter of IA 1448 is in question.
- Ld. Counsel Mr. Swatarup Banerjee submits that in view of the pendency of the matter regard to the issue of the ownership of the goods he is not in position to lift the

materials as directed by us in our orders dated 28<sup>th</sup> August, 2023 and 12<sup>th</sup> Septemeber, 2023, as the issue of ownership of the material is before Hon'ble Supreme Court of India. In view of the above, the parties to await the decision of the Hon'ble Apex Court in regard to ownership and lifting of the goods from the site which are lying in the premises of Successful Auction Purchaser.

- d. Ld. Counsel for the Liquidator submits that the liquidator is not a custodian of the goods.
3. List the matter on **22.05.2024**.

**Balraj Joshi**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**